CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 16A)

DR. KARNI SINGH (Bikaner): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. KARNI SINGH · 1 introduce the Bill.

CONSTITUTIÓN (AMENDMENT) BILL*

(Insertion of new articles 23A and 23B)

DR. KARNI SINGH (Bikaner): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. KARNI SINGH : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 335)

SHRI S. M. SIDDAYYA (Chamarajanagar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S. M. SIDDAYYA : I introduce the Bill.

18.10 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 338)

SHRI S. M. SIDDAYYA (Chamarajanagar): 1 beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S. M. SIDDAYYA · I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new articles 330A and amendment of article 332 etc.)

SHRI S. M. SIDDAYYA (Chamarajanagar): 1 beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amond the Constitution of India."

The motion was adopted.

SHRI S. M. SIDDAYYA : 1 introduce the Bill.

CIVIL AVIATION (LICENSING) BILL*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill to provide for the licensing of certain flying

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and to repeal relevant sections of the Air Gorporations Act, 1953.

Bills

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sections of the Air Corporations Act, 1953."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

PARLIAMENT LIBRARY BILI*

SHRJ S. C. SAMANTA (Tamluk): 1 beg to move for leave to introduce a Bill to provide for building up an up-to-date and a comprehensive Library for Parliament.

MR. DEPUTY-SPEAKER: The question is

"That leave be granted to introduce a Bill to provide for building up an upto-date and a comprehensive Library for Parliament."

The motion was adopted.

SHRI S. C. SAMANTA : 1 introduce the Bill.

COMPANIES (AMENDMENT) BILL*

(Insertion of new section 43B and amendment of sections 224, 237 ctc.)

SHRI S. C. SAMANTA (Tamluk): I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill,

GIFT TAX (AMENDMENT) BILL*

(Amendment of sections 22, 23 etc.)

SHRI S. C. SAMANTA (Tamluk): I beg to move for leave to introduce a Bill further to amend the Gift-tax Act, 1958.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Gift-tax Act, 1958."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

LEGAL ASSISTANCE BILL*

DR. KARNI SINGH (Bikaner): I beg to move for leave to introduce a Bill to provide fo. legal assistance in civil suits to citizens without adequate means.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for legal assistance in civil suits to citizens without adequate means."

The motion was adopted.

DR. KARNI SINGH : 1 introduce the Bill.

ABOLITION OF CAPITAL PUNISHMENT BILL*

SHRI N. K. SANGHI (Jalore): I beg to move for leave to introduce a Bill to provide for the abolition of capital punishment.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the abolition of capital punishment."

The motion was adopted.

*Published in Gasette of India Extraordinary Part II, section 2, dated 2:4.71,